



The Arunachal Pradesh Jan Vishwas (Amendment of Provisions) Act, 2026

Act No. 2 of 2026

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सबमेव जयते

The Arunachal Pradesh Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 78, Vol. XXXIII, Naharlagun, Monday, March 16, 2026, Phalguna 25, 1947 (Saka)

GOVERNMENT OF ARUNACHAL PRADESH
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT
CIVIL SECRETARIAT
ITANAGAR

NOTIFICATION

The 13th March, 2026

No. LAW/LEGN-8/2026.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Fifth Session of the Eighth Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 11th March, 2026)

THE ARUNACHAL PRADESH JAN VISHWAS (AMENDMENT OF PROVISIONS) ACT, 2026 (Act No. 2 of, 2026)

An
Act

A Bill to amend certain enactments for decriminalising and rationalising offences and to further enhance trust based governance for ease of living and doing business.

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the seventy-seventh year of the Republic of India as follows,-

- Short title, extent and commencement:** (1) This Act may be called the Arunachal Pradesh Jan Vishwas (Amendment of Provisions) Act, 2026.
(2) It shall extend to whole of Arunachal Pradesh.
(3) It shall come into force on the date of its publication in the Official Gazette.
- Amendment of certain enactments:** The enactments mentioned in column (4) of the Schedule are hereby amended to the extent and in the manner mentioned in column (5) thereof.
- Savings:** The amendment by this Act of any enactment shall not affect any other enactment in which the amended enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect thereof, or any release or discharge of, or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, or recognised or derived by, in or from any enactment hereby amended;

nor shall the amendment by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

Sl. No.	Year	Act No.	Short title of the Act	Amendment
1	2	3	4	5
1.	1978	3 of 1979	The Arunachal Pradesh Co-operative Societies Act, 1978	<p>1. In sub-section (2) of Section 116 of the Act, for the words and expression “five hundred rupees” the words and expression “fifty thousand rupees” shall be substituted.</p> <p>2. For Section 117, the following shall be substituted;-</p> <p>“117. For the purpose of this Act, the following shall be an offence, if-</p> <p>(a) any member of a society transfer any property or interest in the property in contravention of sub-section (2) of Section 48 or any person knowingly acquires, or abets in the acquisition of, such property;</p> <p>(b) any employer and every Director, Manager, Secretary or other or agent acting on behalf of such employer who without sufficient cause, fails to comply with sub-section(2) of Section 50; or</p> <p>(c) a committee of a society or an officer or member thereof fails to invest funds of such society in the manner required by Section 71;or</p> <p>(d) any person, collecting share money for a society information does not within a reasonable period deposit the same in the Apex Bank, or an Urban Co-operative Bank, or Postal Savings Bank; or</p> <p>(e) any person, collecting share money for a society information makes use of the funds so raised for conducting any business or trading in the name of a society to be registered or otherwise; or</p> <p>(f) a Committee of a society, or an officer member thereof fails to comply with the provisions of sub-section (2), (3) or (4) of Section 76 ; or.</p> <p>(g) any officer or member of a society who is in possession of information, books and records, fails to furnish such information or produce books and papers, or give assistance to a person appointed or authorised by the State Government or the Registrar under Sections 79, 82, 84, 86 or 98 or 107; or.</p> <p>(h) any officer of a society fails to hand over the custody of books, records cash security and other property belonging to the society of which he is an officer to a person appointed under Section 79 or 107; or</p> <p>(i) a committee of a society with a working Capital of fifty thousand rupees or more, or any officer or a member thereof, fails</p>

1	2	3	4	5
				<p>without any reasonable excuse to give any notice, sent any return or document, do or allow to be done anything, which the committee, officer or member is by this Act required to give, send, do or allow to be done or comply with orders made under Section 80; or.</p> <p>(j) a committee of a society or an officer or member thereof willfully neglects or refuses to do any act, or to furnish any information required for the purposes of this Act, by the Registrar, or other person duly authorised by him in writing in this behalf; or</p> <p>(k) a committee of a society or an officer or member thereof willfully makes a false return or furnished false information or fails to maintain proper accounts; or</p> <p>(l) any member, officer, agent or servant of a society fails to comply with the requirements of sub-section (4) of Section 82; or</p> <p>(m) any officer or a member of a society willfully fails to comply with any decision, award or order passed under Section 97; or</p> <p>(n) a member of a society fraudulently disposes of property over which the society has prior claim or a member or officer or employee or any person disposes of his property by sale, transfer, mortgage, gift or otherwise with the fraudulent intention of evading the dues of the society; or</p> <p>(o) any officer of a society willfully recommends or sanctions for his own personal use or benefit of a person in whom he is interested a loan in the name of any other person; or</p> <p>(p) any officer or member of a society destroys, mutilates, tampers with or, otherwise alters, falsifies or secrets or is privy to the destruction, mutilation, alteration, falsification or secreting of any books, papers or securities or makes or is privy to the making or any false or fraudulent entry in any register, book of account or document belonging to the society; or.</p> <p>(q) any officer or member of a society or any person does any act declared by the rules to be an offence.</p> <p>Explanation: for the purpose of this Section an officer or a member referred to in the Section shall include past officer and past member, as the case may be”.</p> <p>3. For Section 118 of the Act, the following shall be substituted-</p> <p>“118. Punishments for offences under Section 117, every society, officer or past officer, member or past member or past employee of a society, or any other person who commits an offence under Section 117 shall be punished;</p>

				<p>(a) In clause (a), for the words and expression “five hundred rupees” the words and expression “one lakh rupees” shall be substituted.</p> <p>(b) In clause (b), the words and expression “with imprisonment for a term which may extend to one month, or” shall be deleted and for the words and expression “five hundred rupees” the words and expression “seventy-five thousand rupees” shall be substituted.</p> <p>(c) In clause (c), for the words and expression “five hundred rupees” the words and expression “fifty thousand rupees” shall be substituted.</p> <p>(d) In clause (d), for the words and expression “five hundred rupees” the words and expression “fifty thousand rupees” shall be substituted.</p> <p>(e) In clause (e), for the words and expression “one thousand rupees” the words and expression “one lakh rupees” shall be substituted.</p> <p>(f) In clause (f), for the words and expression “two hundred fifty rupees” the words and expression “twenty five thousand rupees” shall be substituted.</p> <p>(g) In clause (g), for the words and expression “five hundred rupees” the words and expression “fifty thousand rupees” shall be substituted.</p> <p>(h) In clause (h), for the words and expression “five hundred rupees” the words and expression “fifty thousand rupees” shall be substituted.</p> <p>(i) In clause (i), for the words and expression “five hundred rupees” the words and expression “fifty thousand rupees” shall be substituted.</p> <p>(j) In clause (j), for the words and expression “with imprisonment for a term which may extend to one month, or” shall be deleted and for the words and expression “five hundred rupees” the words and expression “seventy-five thousand rupees” shall be substituted.</p> <p>(k) In clause (k), for the words and expression “two thousand rupees” the words and expression “two lakh rupees” shall be substituted.</p> <p>(l) In clause (l), for the words and expression “one hundred rupees” the words and expression “twenty five thousand rupees” shall be substituted.</p> <p>(m) In clause (m), for the words and expression “five hundred rupees” the words and expression “fifty thousand rupees” shall be substituted.</p> <p>(n) In clause (n) for the words and expression, “one thousand rupees” the words and expression “one lakh rupees” shall be substituted.</p>
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				<p>(o) In clause (o), after the words and expression “or with fine”, the words and expression, “that may extend to two lakh rupee” shall be inserted.</p> <p>In clause (p), after the words and expression “or with fine”, the words and expression “which shall not be less than fifty thousand rupees” shall be inserted.</p> <p>In clause (q), for the words and expression “two hundred and fifty rupees, the words and expression “twenty five thousand rupees” shall be substituted.</p>
2.	1979	4 of 1979	The Arunachal Pradesh Weights and Measures (Enforcement) Act, 1979	<p>In Section 40 of the Act,-</p> <p>(1) (1) for the words and expression “two thousand rupees” the words and expressions “fifty thousand rupees” shall be substituted.</p> <p>(2) after the words and expressions “imprisonment for a term which may extend to three years and with fine” the following proviso shall be inserted,-</p> <p>“Provided that, no person shall be punished with imprisonment under this Section if the manufacture, repair or sell of any weight or measures was carried out after the expiry of previously valid licence and the person was prevented by sufficient cause from renewing his licence as per sub-section (3) of Section 16”.</p>
3.	2016	4 of 2016	The Arunachal Pradesh (Tourism Trade Registration and Regulation) Act, 2016	<p>In Section 22, -</p> <p>(a) the words and expression “with imprisonment for a term not exceeding six months, or” shall be deleted; and</p> <p>(b) for the words and expression “ten thousand rupees or with both” the words and expression “fifty thousand rupees” shall be substituted; and</p> <p>(c) for the words and expression “rupees two hundred” the words and expression “two thousand rupees” shall be substituted.</p> <p>(d) for the words and expression “two thousand rupees per day” the words and expression “twenty thousand rupees per day, subject to overall maximum fine of one lakh rupees” shall be substituted.</p> <p>(2) In Section 23-</p> <p>(a) the words and expression “with imprisonment for a term which may extend to three months, or” shall be deleted; and</p> <p>(b) for the words and expression “two thousand rupees or with both” the words and expression “fifty thousand rupees, and recovery of any benefit that the person may have obtained on account of the said false statement” shall be substituted;</p>

				<p>(3) In Section 24-</p> <p>(a) the words and expression “with imprisonment for a term which may extend to six months, or” shall be deleted; and</p> <p>(b) for the words and expression “ten thousand rupees or with both”, the words and expression “twenty-five thousand rupees” shall be substituted;</p> <p>(4) In Section 26-</p> <p>(a) the words and expression “a malpractice or” and the words and expression “with imprisonment for a term which may extend to three month, or” shall be deleted: and</p> <p>(b) for the words and expression “ten thousand rupees or with both”, the words and expression “fifty thousand rupees” shall be substituted</p> <p>(5) In Section 27,</p> <p>(a) for the words and expression “Non-Arunachalee” the words and expression “A person not ordinarily a resident of Arunachal Pradesh” shall be substituted; and</p> <p>(b) for the words and expression “under Section 188 of Indian Penal Code” the words and expression “with a fine not exceeding five thousand rupees” shall be substituted.</p>
4.	2019	8 of 2019	The Arunachal Pradesh Municipal Corporation Act, 2019	<p>In the Second Schedule appended to the Act, in the penalty prescribed in column (3), against the entry for the offenses of violation of -</p> <p>(a) Section 310 of the Act, the words and expression “imprisonment which may extend to one month or rupees 1000 or both” shall be deleted.</p>

Saugat Biswas, IAS
Commissioner to the
Government of Arunachal Pradesh,
Itanagar.